

L&T GENERAL INSURANCE COMPANY LIMITED

BOILER AND PRESSURE PLANT INSURANCE POLICY

SCHEDULE

Issuing Office

Policy No.

Date:

Name & Address of Insured _____

Trade of Insured _____

Premises/Works Address _____
(Site(s) of the Property to be insured)

Period of Insurance -

From _____

To _____

Total Sum Insured _____

Premium _____

Service Tax _____

Total _____

1. BOILER AND PRESSURE PLANT –

Sr. No.	Location	Description of Items including Maker's Names, Maker's No. & Capacity	Registration No.	Year of Make	Sum Insured Rs.

2. SURROUNDING PROPERTY OF THE INSURED INCLUDING PROPERTY HELD IN TRUST OR COMMISSION.	
3. LEGAL LIABILITIES TO THIRD PARTIES – a) Personal Injury b) Property damage	
4. ADDITIONAL PERILS COVERED a) Express freight (excluding airfreight), Overtime and Holiday rates of wages. b) Airfreight. c) Owner's Surrounding Property. d) Third Party Liability. i) Any one Accident ii) Any one Year e) Additional Customs Duty.	LIMITS OF LIABILITIES IN Rs. _____

Excess: 5% of claim amount subject to a minimum of Rs 10,000/-

NOTE - The term 'Boiler' where used in the above schedule includes fittings, integral super heaters and integral economisers but does not include steam or feed water piping, separate super heaters, separate economisers, such items being covered by the policy only if specifically listed in the Schedule.

For L&T General Insurance Company Ltd

Authorized Signatory,

IMPORTANT NOTE:

Please examine this Policy including its attached Schedules / Annexure if any. In the event of any discrepancy please contact the office of the Company immediately, it being noted that this Policy shall be otherwise considered as being entirely in order.

Please refer the Claims Settlement & Grievance Redressal procedure document attached herein for ready reference.

CLAIM SETTLEMENT

The Company will settle the claim under this policy within 30 days from the date of receipt of necessary documents required for assessing the claim. In the event that the Company decides to reject a claim made under this policy, the Company shall do so within a period of thirty days of the Survey Report or the additional Survey Report, as the case may be, in accordance with the provisions of Protection of Policyholders' Interest Regulations 2002.

GRIEVANCE REDRESSAL PROCEDURE

For any grievance the Insured/Insured Person may write to:

The Grievance Officer

L&T General Insurance Company Limited

601-602, 6th Floor, Trade Centre, Bandra Kurla Complex, Bandra East, Mumbai 400051

Alternatively the Insured/Insured Person may also call the helpline number- 1800 209 8546 or write to

The Grievance Officer at grievance@ltinsurance.com

For Grievances relating to:-

- a) Delay in settlement or against decision on any claim
- b) Premium
- c) Non-issue or Interpretation of Policy terms
- d) or such other grievances

the Insured/Insured person may be entitled to approach the Insurance Ombudsman having office at Ahmedabad, Bhubaneswar, Bhopal, Chandigarh, Chennai, Guwahati, Kochi, Kolkatta, Lucknow, Hyderabad, Mumbai and Delhi. The details of the Insurance Ombudsmen and their jurisdiction are available on their website-www.ombudsmanindia.org/www.gbic.co.in.